

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) PIL Nos.15380 of 2021 and 26786 of 2020

Mrinalini Padhi ***Petitioner***
(In W.P.(C) PIL No.15380 of 2021)

In person

Janghyaseni Mohapatra ***Petitioner***
(In W.P.(C) PIL No. 26786 of 2020)

M/s. Omkar Devdas and associates, Advocates

-versus-

Union of India and others ***Opposite Parties***
Mr. P. K. Parhi, ASGI assisted by Mr. Debasis Satapathy, CGC

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY

ORDER
05.10.2021

Order No.

04.

1. Despite time of eight weeks having been granted way back on 10th May, 2021, Mr. Parhi, learned Assistant Solicitor General of India seeks some more time to file a reply in W.P. (C) No. 15380 of 2021.

2. As a last opportunity, reply be filed by the Union of India in W.P. (C) No. 15380 of 2021 positively on or before 15th November, 2021 with an advance copy to the Petitioner, who appears in person. The reply shall also account for the note of submissions submitted by the Petitioner on the previous occasion, as well as the status of implementation of the orders passed by the Supreme Court of India dated 31st July, 2020 in

Suo Motu Writ petition (Civil) No.6 of 2020, which is specific to “problems and miseries of migrant labourers.”

3. List on 22nd November, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

M. Panda

